

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:121
ANSWERED ON:09.11.2010
OCCUPATION OF SCHOOLS BY SECURITY FORCES
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether security forces deployed in various North Eastern States are in occupation of schools and hostels;
- (b) if so, the details thereof;
- (c) whether the Supreme Court has issued any directives against such occupation;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the steps taken to vacate the said premises in the North Eastern region?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Accommodation to Security Forces including Central Paramilitary Forces deployed by the Governments of North Eastern States is provided by the State Government concerned. Details of the schools and hotels in which security forces are accommodated by the State Governments are not Centrally maintained.

(c) to (e): Yes, Madam. The Supreme Court of India vide its order dated 1.9.2010 has directed as follows:-

"The Ministry of Home Affairs is directed to ensure that the para military forces vacate the school and hostel buildings occupied by them and submit an Action Taken Report to this Court as well as NCPD within two months from today. The Ministry shall file a proper affidavit in this matter on the next date of hearing of this Writ petition."

All the State Government in the North East have been asked to implement the above direction of the Supreme Court.